

Central Administrative Tribunal
Principal Bench

O.A.No.2306/2002

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 6th day of March, 2003

(By Advocate: Sh. M.L.Chawla)

Y.S.

1. Union of India through
Secretary
Ministry of Rural Development
Dept. of Rural Development
Krishi Bhawan
New Delhi.
2. Central Vigilance Commission
through its Secretary
Govt. of India
Satraktra Bhawan
CGO Complex
New Delhi.
3. Establishment Officer (EO)
Govt. of India
Dept. of Personnel & Training
North Block
New Delhi.
4. Shri A.K.Singh, I.F.S.
Director (CRSP)
Ministry of Rural Development
Krishi Bhawan
New Delhi.
5. Shri Alok Kumar
Deputy Secretary
Ministry of Rural Development
CGO Complex
New Delhi.
6. Shri Girish Chandra
Deputy Director
Dept. of Drinking Water Supply
Ministry of Rural Development
CGO Complex
New Delhi.

(By Advocate: Mrs. P.K.Gupta)

O R D E R (Oral)

By Shri Shanker Raju, M(J):

Heard the parties.

2. Applicant impugns respondents' order dated 27.8.2002 whereby he has been asked to furnish his ACR for the period 16.8.2001 to 31.12.2001.

3. Shri M.L.Chawla, learned counsel appearing on behalf of applicant stated that during the aforesaid period he was absent and total working periods comes to around two months nine days which is less than three months, the ACR cannot be written and in that event his ACR already written by Desk Officer (Vigilance) for the period 1.4.2001 to 31.3.2002 is to be taken into account.

4. On the other hand, respondents' counsel, Mrs.P.K.Gupta vehemently opposed the contentions of applicant and stated that the aforesaid period having been more than three months, the directions issued to applicant are justified. However, it is also stated that on verification if it is found that for this period applicant had not worked for more than three months, although it is recorded in the impugned order that the period is more than three months, the applicant shall not be forced to fill another ACR and the ACR already been filled by the Desk Officer (Vigilance) shall be acted upon by the respondents.

With the above observations the OA is disposed of. No costs.

S. Raju
(Shanker Raju)
Member(J)

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